

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-514

(IB)-1913(ND)2019

IA/987/2023, IA/573/2024, IA/1282/2023, IA/1358/2023, IA/2563/2023,
IA/2585/2023, IA/2647/2023, IA/3106/2023, IA/3108/2023, IA/3615/2023,
IA/3644/2023, IA/3654/2023, IA/3658/2023, IA/5286/2023

IN THE MATTER OF:

Indian Bank

....Applicant

Vs.

M/s. Nimitiya Hotel And Resorts Limited

.....Respondent

SECTION

U/s 7 of IBC (CIRP)

Order delivered on 08.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Ankur Goel, Mr. Saket Singh, Adv. in
IA/1358/2023, IA/3658/2023
Ms. Harshita Tyagi (Proxy Counsel) in IA/1282/2023,
IA/3615/2023

For the Respondent :
For the RP : Mr. Navneet Gupta, RP with Mr. Manuj Nagrath Adv. in
all IAs

For the Promoters : Mr. Kumar Anurag Singh, Mr. Nakul Mohta, Mr. Zain
A Khan, Ms. Riya Dhingra, Ms. Vidhi Gupta, Adv.

For the Indian Bank : Mr. Rajesh Kumar Gautam, Mr. Anant Gautam Kumar,
Ms. Kavitolli G. Yeptho, Ms. Lakhini Jakhalu,
Mr. Dinesh Sharma, Ms. Shivani Sagar, Mr. Kushagra
Nilesh Sahay, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsels on behalf of Resolution Professional, CoC and SRA are present. Ld. Counsel on behalf of Suspended Management is also present. Ld. Counsel on behalf of Suspended Management submitted that they have filed an appeal

before the Hon'ble NCLAT assailing the order dated 03.07.2024 and therefore, made a request to adjourn the matter. Ld. Counsel on behalf of RP submitted that some of the applications are on the same prayer which have already been decided vide said order dated 03.07.2024. In view of the fact that the order dated 03.07.2024 is under challenge before the Hon'ble NCLAT, list the matter along with all IAs on **01.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)